

BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST  
APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS  
ROOM NO. 408, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

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Appeal No.21(4)/2014-IC

Date: 29.05.2014.

**In the matter of**

Shri Hari Shankar Tiwari,  
Central Jail,  
Shrvpur, Varanasi,  
(UP)-221002

Appellant

Versus

Central Public Information Officer  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhawan  
NEW DELHI - 110001

Respondent

Date: 29.05.2014

**ORDER**

The appellant has filed an appeal on 28.2.2014 received on 10.3.2014 under Section 19 of the RTI Act for not getting the information furnished by the CPIO, the respondent vide letter NO. 21(4)/2014 dated 28.1.2014.

**Brief facts of the case:**

1. The appellant vide his application dated 9.12.2013 received on 22.1.2014 sought information relating to seeking advice.
2. The respondent has collected the information from the concerned sections of this Ministry and sent the reply to the appellant vide letter No. 21(4)/2014-IC dated 28.1.2014.
3. Being aggrieved with the information of the respondent the appellant has filed an appeal..

4. I undersigned have been appointed as Appellate Authority in the matter on. After perusal of the facts of the case it appears that no hearing is required in this matter.

Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 28.1.2014 is the substantive response for the information asked by the application in his original application dated 9.12.2013.
6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act.. In view of keeping the principles of natural justice the appeal is rejected.
7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority, he may file second appeal before the Hon'ble CIC sitting at 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi 110066(within 90 days) i.e period as prescribed under the provision of RTI Act, 2005.



(DR. GITA RAWAT)  
Joint Secretary & Appellate Authority  
Date: 29.5.2014

Copy to:

1. Shri Hari Shankar Tiwari, Central Jail, Shrvpur, Varanasi,(UP)-221002
2. Smt. Asha Sota, CPIO/Under Secretary, Deptt. of Legal Affairs.

(DR. GITA RAWAT)  
Joint Secretary  
First Appellate Authority  
Ministry of Information & Public Relations  
(Deptt. of Legal Affairs)  
Govt. of Uttar Pradesh

21(4)/2014 IC

From: Harishankar Tiwari, Ex. Prvl., Now Convict, Central Jail, Shivpur, Varanasi, U.P., 221002.

Dtd: 28-02-2014

To, Dr. Gita Rawat, Joint Secretary & Legal Adviser, 1st. Appellate Authority, (Under RTI), Deptt. of Legal Affairs, Room No. 408, A Wing, 4th Floor, Shastri Bhawan, New Delhi - 110001. Tel. No: 011- 23384777.

Sub: My appl. dtd: 9-12-13, despatched by Regd. post. dt: 13-12-13.

Ref. No: (i) No: 1163/FC & RTI/2013 Dtd: 10-01-14

(ii) F. TS. 21(4)/2014-IC Dtd: 28-01-2014

(iii) My appl. dtd: 9-12-13 sent to MOJ & E. G.O.I.

Respected Sir/Madam, I have the honour to state as follow.

1: That Mam, I made an appl. to the Secretary, Ministry of Social Justice & Empowerment, & Other appl. to Hon'ble Minister, MOJ & E, Govt. of India, copy of the same has been sent by the CPIO Sahab vide his letter dtd: 28-01-14.

Mam, As I have yet been denied & deprived impartial Justice, & CBI agreed to investigate & reopen my case, hence I pray to the Secretary Sahab as under.

A: My case may kindly be recommended to CBI for investigation & re-opening of my case under DSPE Act, it can be done by Min. of S.J. & E, or MHA, GOI.

B: The Secretary, SCLSC, may kindly be requested to provide me Legal Assistance of Sr. Advocate Mr. Phali S. Nariman, & Mr. P.P. Rao for filing a Rev. Pet. or Curative Pet. before Hon'ble S.C.

C: Id. Member Secretary, NALSA may kindly be requested to extend his helping hand & provide lawful remedial action, The victim's baby has not yet been provided the name of her Bio-logical father.

Hon'ble Court is requested to order for DNA test of victim's father & then only victim's baby can be given name of her Bio-logical father.

My prayer to Hon'ble Minister, Social Justice & Empowerment was as under.

PRAYER TO HON'BLE MINISTER.

1: I may kindly be provided the Legal Assistance of Sr. Ld. Adv. from AOR with SCLSC, or Mr. Phali S. Nariman, & Mr. P.P. Rao, Sr. Adv. may kindly be engaged as Amicus Curiae, as likewise their engagement in the case of 2nd law for term.

2: As in 1A of this appl.

3: If Hon'ble Court so desire to give the name of Bio-logical father to victim's baby, the only option to pass an order for DNA test to victim's father, because he is the culprit.

4: My case to be reviewed or Curative pet. to be filed before Hon'ble S.C., through Sr. Adv. Mr. Phali S. Nariman & Mr. P.P. Rao, Amicus Curia

Pls. do take appropriate remedial action to meet up my thirst & provide me justice.

Copy for kind infer. & necessary action to the: Secretary, MOJ & E, (Social J. & Empowerment) GOI, Shastri Bhawan, New Delhi - 110001.

yours faithfully,  
Harishankar Tiwari  
28/02/2014  
Central Jail, Varanasi

IMPLEMENTATION CELL  
FTS Dy. No. 239  
Date 10-02-14

P. Pulup  
S. S.

RTI  
4/3/14

Ms. Khatun  
12/3

By Speed Post

F.TS. 21 (4)/2013-IC  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
IMPLEMENTATION Cell

Shastri Bhawan, New Delhi.  
Dated 28.01.2014

To  
Shri Harishankar Tiwari,  
Central jail,  
Shrvpur, Varanasi,  
(UP)-221002

Subject: - Information under RTI Act, 2005.

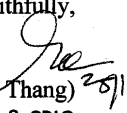
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Sir,

I am to refer to your application dated 9.12.2013 transferred to this Department by the M/o Social Justice & Empowerment vide their OM NO. 1163/FC & RTI/2013 dated 16.1.2014 (received on 22.1.2014) on the subject mentioned above and to say that an applicant's right under the RTI Act, 2005 extends only to seeking information as defined in Section 2 (f) of the Act. The information sought by you is in the nature of query amounting to seeking legal advice and hence, the same is not covered within the ambit of the definition of 'information' as given under Section 2 (f) of the RTI Act, 2005.

2. Dr. Gita Rawat, Joint Secretary & Legal Adviser, Ministry of Law & Justice, Department of Legal Affairs, Room No. , Room No. 408, 'A' Wing, 4<sup>th</sup> floor, Shastri Bhawan, New Delhi-110001, Tel No. 23384777, is the 1<sup>st</sup> Appellate Authority. The period of limitation for filing the 1<sup>st</sup> Appeal is 30 days.

Yours faithfully,

  
(K. Ginkhar Thang)  
Deputy Secretary & CPIO  
23384706

  
Received  
31-01-2014

RTI Matter

No. 1163/FC & RTI/2013  
Government of India  
Ministry of Social Justice & Empowerment

Shastri Bhavan New Delhi  
Dated: 30<sup>th</sup> Oct., 2013 ?

10/11/14

OFFICE MEMORANDUM

Subject: Transfer of Application, filed by Sh. Harishamkar, Tiwari, Central Jail, Shrivpur Varanasi, U.P. 221002, Information under the RTI Act 2005.

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The undersigned is directed to enclose an RTI application filed as mentioned above

2. Since the RTI petition pertains to your office, the same is being transferred herewith under section 6(3) of the RTI Act, for providing the requisite information to the applicant directly.
3. The Applicant has deposited prescribed fee of ₹10/- vide IPO.

Fr S-4



(A.P. Singh)  
Under Secretary & CPIO

✓ The CPIO,  
Ministry of Home Affairs Law & Justice  
North Block, New Delhi

RTI/LA

R&Dy. No. 166  
Dated 22/11/14

Ms. Lalith

JG

23/11/14

KU

581N Kuldip 16/11/13

Regd.

From: Harishankar Tewari, Ex. Prcl., Now R.I. Life Convict,  
Central Jail, Shevpur, Varanasi, U.P., Pin- 221002.

TO,

(i) THE SECRETARY, to-  
The President of India,  
(Public Sec. I)  
Rashtrapati Bhawan,  
New Delhi, 110004.

(ii) THE SECRETARY  
Central Public Information Office,  
Min. of Social Justice & Empowerment,  
Govt. of India,  
New Delhi - 110001.

Dtd: 23-11-13

- Sub: Seeking some informations under RTI, & pray for rectification of my grievances, pray for your remedial action.
- (i) Ref: (i) ST.No. 144(ST/0)2K, Order dtd: 20-06-03 by Ld. A.S.J(S) Tripura.
  - (ii) Crl. No. 50/2003, Order dtd. 3-06-05 by Hon'ble J.C., Agartala.
  - (iii) Crl. No. 5508/05, SLP granted by Hon'ble S.C. on 11-11-05.
  - (iv) Crl. No. 5508/05 converted to Crl. No. 1524/05, & it was dismissed by Hon'ble Vacation Ben. S.C. on 24-05-07.
  - (v) Review Petition 659/2012 in (Crl.) No. 1524/05 was admitted on 15-01-13 by Hon'ble S.C., Notice issued to state Govt. for counter affidavit & to parties for C/Devt.
  - (vi) Hon'ble S.C. dismissed the review pet. on 30-8-13 on two reasons (i) enormous delay of 1925 days, (ii) on merits.

Respected Sirs,

Most humbly I apprise your honours as under-

1. That Sir, I have been badly aggrieved by the order dt: 20-6-03 of Ld. A.S.J(S) Tripura & Hon'ble J.C., Agartala order dt. 3-06-05 passed under influence of state Govt. Law has been misused at both the stages, vital evidence & conclusive proof have been misused by the Court of Law, viz. forensic handwriting expert's report, PW4 & PW17 depositions, victim's & her sister statements, the real culprit victim's father has been freed & he is at Tripura soil.

A: As concerned, Pls. let me know how to get the judgement of Hon'ble H.C. rectified, under which rule & by which Court?

2. That Sir, Hon'ble S.C. dismissed my law No. 1524/05 in four words, "Heard the parties, appeals are dismissed." then Crl. No. 1328/05, 1329/05, & 1524/05 were dismissed.

B: Sir, How can such a judgement will be accepted by me,? Where not a minute or two were given to see the vital & conclusive proof.

3. Sir, there are two negative DNA test report, forensic handwriting expert's report, T. series Audio Cassette having the voice record of both (victim & her sister) certified by the I.O., PW4 deposition, I.O. agreed in his cross about elder sister statement genuineness, Dr. (PW4) also stated on 12-2-99 before State Wom. Comm. that "Victim told her father's name about pregnancy."

C: Sir, whether the Lt./Hon'ble Court were permitted by the law to defuse their own weapons? done under the supervision. If none having DNA negative convicted then how my conviction has been made?

Sir DNA test is considered conclusive proof by Law.

4. Sir, Hon'ble S.C. (Div. Ben.) granted SLP. in my Crl. 5508/05 on 11-11-05, again admitted my review pet. Crl. No. 659/2012 in Crl. No. 1524/05 on 15-01-13, H.S. Tewari vs. Tripura State,

D : Sir, May, I have the right to know that whether the Hon'ble S.C. granted SLP & admitted review petition without merit? I think not, then -

E : May, I know how came my crl. 1524/05 & rev. pet. 659/2012 were dismissed on 24-05-07 & on 30-8-13 ignoring the merit?

5 : Sir, my Ld. Adv. Mr. M. Sharda, engaged by the Secretary, SCLSC, could not open her lips on 30-8-13 before Hon'ble Court on two points (i) enormous delay and (ii) on merit, case was enlisted at last sl. No. 35 at Court No. \_\_\_\_ The Hon'ble J. might have tired at last case, & my Ld. Adv. being a Jr. one from the AAR could not find it easy to open her lips & convince the Hon'ble Court. My fate was once again ruined. Truth, innocent could not be saved.

F : May, I pray to Hon'ble Chief Justice to permit my re-hearing before the Hon'ble S.C. same bench or other bench? May I be permitted to submit my written & oral also on enormous delay of 1925 days, & on merit?

6 : Sir, CBI vide its letters dtd: 14-8-11, & dtd: 31-10-11 conveyed their consent for re-opening & investigation of my case, if consented by the concerned State Govt. Accordingly CBI wrote to DGP, U.P. vide letter dtd: 14-8-11, & to the Chief Secretary, Tripura vide letter dtd: 22-3-12 for giving their consent under DSPE Act 6, for CBI investigation, but U.P. Govt. denied & advised that case does not belong to U.P. Tripura Govt. said, "We are not having adequate powers to handover the case to CBI."

G : May, I now pray to Hon'ble S.C. to pass an order for CBI investigation in pursuance of Hon'ble S.C. order dt: 17-2-10, passed by Hon'ble C.J. & his Hon'ble Companion Justice of S.C. Or Can your goodself recommend for CBI.

7 : Sir, I was arrested on false F.I.R. dt: 12-2-99, Victim delivered on 2-2-99, State Admin. Officers didn't act lawfully in between 2-2-99 to 13-2-99 (Pill. arrest).

a: D.M. South conducted inquiry on 3-2-99, didn't act on it.

b: C.I. Belonia P.S. took the victim's statements on 9-2-99 but didn't act on that. He destroyed those statements.

c: Ours School IC Pill. lodged F.I.R. at Kokaraban P.S. on 10-2-99, but O.C. Sabeel didn't act on that & destroyed it.

d: State Wom. Com. conducted inquiry along with 05 members, 03 ladies, + 01 Ld. Adv. + 01 Ex. Magi Sabeel, but didn't act on their report dt: 12-2-99, made false F.I.R.

Note: None of these officials either submitted these records to the Ld. Court or acted lawfully, even now these records are not available under RTI except D.M.(S).

H : May, I request Hon'ble S.C. to pass an order for providing these documents as in 7a, b, c, d, & also to explain why they didn't act lawfully to trap the culprit?

I : Sir, if being an innocent I am having the right to pray & persuade for impartial justice, then pls. do guide me.

: Sir, State Govt. Tripura didn't appear in rev. pet., though I got time extended for four times, but all in vain.

May, I request your goodself to arrange my review petition Cr. No. 659/2012 to be re-heard in my presence, or Curative petition to be filed through the Legal Aid of Sr. Ld. Adv. engaged by the Secretary, SCLSC, N. Delhi,

Cri. A. NO. 5508/2005, SLP was granted on 11-11-2005 and in (Cri.) NO. 559/2012 Review Petition was admitted on 15-01-2013 by Hon'ble S.C., means both the time it was admitted only on merit, but it's my bad luck that my Ld. Advocate failed to show the merit.

MERIT POINTS ON RECORD :-

- A : That Sir, DNA Finger Printing Test Report from the Forensic Lab. CDFD, Hyderabad, & CFSL Kolkata dtd 28-4-99 & dtd: 3-8-99 respectively.
- B: That Sir, on intervention of Dr. M.K. Bhan, Secretary Ministry of Science & Technology, Govt. of India, another DNA test was done by CDFD, Hyd. & report conveyed to me vide letter dtd: 22-07-2010 at Central J Varamasè, It was done free of cost.
- C : Forensic Handwriting's report from CFSL, Kolkata, Exbt. 49, on the written statements of victim.
- D: Written & verbal statements of victim & her elder sister dtd: 2-2-99, verbal in Audio Cassette, certified by the I.O. (Sh. Radan Bhatta.) of the case.
- E: That Sir, Dr. S.R.T. (M.O. KKM, PHC) gave his statements to State Wom. Comm. on 12-2-99 that victim told the name of her father for her pregnancy.
- F : I.O. supported the statements of victim's elder sister, she also made her father responsible for pregnancy of her younger sister. (I.O. PW17 deposition)
- G : PW4 (Dr. S.R.T.) deposed before Ld. D.J. South that victim told name of her father for pregnancy.

All the above points are conclusive proof in the eye of law, certified by the Science, & can't be ignored.

CBI Opinion :

- 16 : That Sir, on the strength of my appl., CBI HQ, New Delhi, & Shillong has already consented for re-opening & investigation of my case vide their letters dtd: 11-8-11, & dtd: 31-10-11, & consented by the State Govt.
- 17 : That Sir, Again on my appl. C.B.I. wrote to the DGP, U.P. & their letter dtd: 14-8-11, for govt. consent under DSPE Act 6 but Govt. couldn't, because this case is not from U.P.
- 18 : That Sir, Again CBI, HQ. sent letter to the Chief Secretary, Tripura vide letter dtd. 22-3-12 (as advised by the DGP UP) but Tripura Govt. Home Secretary conveyed vide his letter dtd: 22-06-12 that "State Govt. Tripura not having adequate papers for giving their consent," hence CBI could not take up.
- 19 : That Sir, 2nd Option was given by CBI that "if Hon'ble H.C. or Hon'ble S.C. grant permission then the investigation can be taken up, hence on this point my Writ Pet. under Art. 32, & under Art. 226 pending



before Hon'ble S.C. & before Hon'ble H.C. Guwahati  
In this case Victim's daughter has not yet been provided the name of her Biological father, & myself have been striving hard for impartial Justice. Thus I pray

PRAYER

A: Kindly do recommend my matter to the Home Ministry & Law Min., Govt. of India for granting permission for investigation of my case through CBI.

B: Kindly do recommend my case to the Secretary SCLSC, SC, New Delhi, for filing review petition on two points (i) condemnation of enormous delay & (ii) on merit, & for providing Legal Aid of Sr. Advocate I may kindly be permitted to appear before Hon'ble S.C. on the eve of hearing my review petition.

(iii) Sir, if Rev. Pet. can't be filed, I may kindly be permitted & provided a Sr. Ld. Adv. for filing Curative petition, before Hon'ble S.C., my personal appearance may kindly be ensured before Hon'ble S.

(iv) Sir, Member Secretary, NALSA may kindly be requested to extend their helping hand to me for filing Rev. Pet. & Curative Pet.

Sir, I am cent percent innocent serving imprisonment without any guilt of mine since last 11. eleven yrs, the real culprit has been kept free a Trepana Soil, If Court desires to know the truth & if feels that Hon'ble S.C. will provide the name of Bio-logical father to victim's baby, then pls. I pass an order for DNA Test of victim's father Mr. Sunil Chandra Dey, I am confident & sure that his DNA sample will match with new born baby, as the said truth already stated by his daughter (victim), I do undertake that if DNA of victim's daughter & her father does not match, I may be hanged until death.

I shall be happy to die for Truth. Pls. do use your good office for providing me social & natural Justice  
With deep Regards.

Dated: 9th Dec' 2013

Copy for kind information and necessary action to:—

(i) The Ld. Member Secretary, NALSA, SA, 12/11 Jammagar House, Shahjahan Road, New Delhi - 110011.

(ii) The Secretary to Hon'ble P.M., Govt. of India, Raisina Hills, New Delhi - Pin -

(iii) The Secretary to Hon'ble Home Minister, Govt. of India, New Delhi - Pin - North Block

(iv) The Secretary, to Hon'ble Law Minister, Govt. of India, New Delhi - Pin -

yours faithfully

Shivani

09/12/13

(Harshankar Tewari)

Central Jail, Shivpur,  
Varanasi, U.P., 221001

Shivani

9/12/13

(Harshankar Tewari)  
Central Jail, Varanasi.

From: Hanvishankar Tiwari, Ex. Prsl., Now R.I. Life Conv.,  
Central Jail, Shivpur, Varanasi, U.P., 221002.

TO, HON'BLE MINISTER Shri Mukul Vashnek, Dt: 28-11-  
Govt. Of India, Social Justice & Empowerment,  
New Delhi - 110001,

Sub: Seeking your kind intervention for Social Justice  
Hon'ble Sir,

I have the honour to apprise you as under.

- 1 : I am inhabitant of Dist: Deoria, U.P., served in Tripura, (erstwhile w.e.f. 1-10-78 to 28-4-92, at (S) Tripura 29-4-92 to 30-4-92 & at Dhala Dist: 1-5-2K to 22-4-2K2, then transferred to U.P.)
- 2 : I had been falsely implicated in a heinous case through a false & fabricated F.I.R. conspired by 07 (seven) Sta officials after 293 days from delivery & after 10 days from delivery on 12-2-99, I was arrested on 13-2-99, convicted under pressure of State Govt. Tripura w.e.f. 20-06-03 by Ld. Adl. S. J. (South) Tripura partially.
- 3 : Victim & her older sister gave their written statements & verbal too on 2-2-99 at 6.00 P.M. before Dr. S.R.T., made their father responsible for pregnancy, delivery took place at 9.30 P.M. at school premises on 2-2-99.

#### " CONSPIRACY PART "

- 4 : Victim was sent to her home in parental care on 3-2-99, D.M. (South) conducted inquiry on 3-2-99 pertaining to delivery, but did neither trap the culprit, nor submitted report to the Ld. Court or to the S.P. South.
- 5 : As the news was there in media about father & daughter, the S.P. South sent the C.I. (Circle Inspector) Belor P.S. to take the victim's statements & do further action, He (C.I.) Sahab took her statements on 9-2-99, but neither did G.D., nor those statements were sent to S.I. or to the Court, but he destroyed those statements.
- 6 : Our school I/C Prsl. lodged F.I.R. at Kakarabam P.S. on 10-2-99, along with victim & her sister's statements, but O.C. Sahab kept mum, destroyed the F.I.R., saved culprit.
- 7 : On 12-2-99 State Wom. Comm. conducted inquiry at school along with 05 Coz ladies + 01 Ex. Magistrate + 01 Ld. Adv. (member) but neither submitted the report to the Court, nor action against real culprit, they saved him & made false F

#### UP-DATE OF THE CASE:

- 8 : That Sir, Under supervision & order of Ld. C.J.M. DNA test for CDFD Hyd. & CFSL Kol. has been done with negative findings that "H.S. Tiwari is not the Bio-logical father of pre-born baby, whereas Prayima Dey is her Bio-logical other," even though Ld. Court ignored.
- 9 : That Sir, PW4, Dr. S.R.T. (M.O. Kakarabam P.S. & Vidyalaya Siting Dr.) deposed before Ld. D.J. South that victim & her father responsible for her pregnancy, but the Ld. Court was biased & hence ignored it.

Contd. 2

- 10 : That Sir, PW17, I.O. of the case agreed in his cross that there isn't any doubt about genuineness of victim's & sister statements." Be it known that likewise young one she also made her father responsible."
- 11 : That Sir, seeing their case without merit, the prosecution & State Govt. produced three false WT. viz. PW14, Dilip Ghosh, PW16 Sh. P. Deb Barma (C.I. of Belonia P. PW17, I.O. (Sh. Ratam Bhatta), their false depositions can be traced through Social Edm. Agartala letter dt: 17-2-11, S.P. S. letter dt: 9-12-10, through C.F.S.L. Kal. letter dt. 15-12-10 respectively. PW1, PW3, & PW8 (victim, her sister & father) deposed falsely before Ld. D.J. South only to save themselves from the clutches of Law.
- 12 : That Sir, I made appl. to Ld. D.J. South, & Hon'ble H.C. Agartala in Jan'02 & Dec'02, prayed for passing an order for DNA test of victim's father, but both the Courts, not touch our appl., they couldn't displease the Govt.
- 13 : That Sir, As I have been badly aggrieved by the judgement awarded by Courts of Law, represented the matter to CBI, CVC, PMO, MHA, MOLJ, has been advised to approach NALSA, thus sent representation to Ld. Member Secretary, NALSA, MOL&J, GOI, In return NALSA has recommended the matter & requested to Secretary, SCLSC, New Delhi, for filing review petition before Hon'ble S.C. immediately vide letter dt. 10-1-12 (enclosed copy)
- 14 : That Sir, on request of NALSA, the Secretary, SCLSC, engaged Mr. M. Sharda Ji, Ld. Adv. for me, she filed review petition before Hon'ble S.C. in Sept'2012, the said review pet. was circulated before Hon'ble S.C. (Div. Bench) on 15-01-13, The Hon'ble S.C. was pleased to admit the review pet. (Crl.) No: 659/2012, in Col. A, No: 1524/2005, H. Tiwari Vs. State of Tripura, & issued notice to the Respondant Tripura State for filing Counter Affidavit & to the Petitioner for filing condonation of delay. The Rev. pet. was heard (though the State did not file counter Affidavit) on 30-8-2013 on two points only, (i) enormous delay in filing Rev. pet. (ii) more it's regretted that my Ld. Adv. Mr. M. Sharda Ji could not open her lips & the case was dismissed, She could not bear the courage to convince the Hon'ble S.C.
- 15 : That Sir, I am having the explanations of both the points, Regarding enormous delay of 1925 days in filing Rev. Pet. - 1st part already before Hon'ble S.C. since Nalsa letter dt: 10-12-10, It took 2 yrs. 08 mths for filing through SCLSC (means 975 days) & regarding remaining 975 days, I have day by day explanation, (enclosed on a separate sheet), Regarding merit, I would like to add here that twice in my

Contd.